

the notice of Government during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : According to the information furnished by the Indian Circus Federation, the position is as under :

(a) 200 Approximately.

(b) 10,000 Approximately.

(c) Yes, Sir.

(d) No accident has been reported to the Government but the Federation has now reported the Government that, according to the information available with them, there was one fatal accident. Report about any other accident is not available with them.

Playing of National Anthem in Cinema Houses in Jammu and Kashmir

9098. SHRI BHARAT SINGH CHAUHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the National Anthem is not played in the Cinema houses at the close of each show in the State of Jammu and Kashmir ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) No, Sir.

(b) Does not arise.

Transfer of Superintendents of Police out of Haryana

9099. SHRI SURAJ BHAN :
SHRI B. K. DAS-
CHOWDHURY :
SHRI YAJNA DUTT
SHARMA :
SHRI OM PRAKASH TYAGI ;
SHRI RAM SWARUP
VIDYARTHI :
SHRI RAMJI RAM :
SHRI JAMNA LAL :
SHRI DEVEN SEN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether two Superintendents of Police of Haryana belonging in the Schedul-

ed Caste community have been transferred out of Haryana recently ;

(b) whether it is also a fact that the Chief Minister. Haryana had rebuked one of the said Officers by casting aspersion on his community, as the latter had refused to withdraw a criminal case ;

(c) whether it is also a fact that the said Officer had informed the Inspector-General of Police, Haryana of this episode in writing, and if so, what are the contents of the said communication ;

(d) whether the above action of the Chief Minister violated Article 17 of the Constitution and Section 7(1) (c) of the Untouchability (Offences) Act, 1955 ; and

(e) if so, the action Government have taken or propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The information furnished by the Government of Haryana is given below :

One Superintendent of Police belonging to Scheduled Caste community has been sent on deputation to the Government of India. Another Superintendent of Police belonging to Scheduled Caste community has been deputed for Senior Officer's Course at National Police Academy, Mount Abu.

(b) No. Sir.

(c) One officer has addressed a letter to the Inspector General of Police, Haryana, but has not made any allegation about aspersions on his community in that letter.

(d) No, Sir.

(e) Does not arise.

Prohibiting Government Employees from using Influence to seek Employment in Commercial Firms for their sons

9100. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Service Rules of the Central Government employees have been amended so as to prohibit the employees from using their influence for the employment of their sons in commercial firms ;

(b) if so, whether the same provisions

could be made applicable to Ministers as well ; and

(c) whether a suitable legislation is proposed to be introduced to achieve the objective ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). The question of enacting legislation for making a similar provision for Ministers has not been considered so far.

Creation of All India Services

9101. **SHRI D. N. PATODIA :**
SHRI D. C. SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have taken a decision not to create any more All India Services ; and

(b) if so, the circumstances leading to this decision ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Government have taken a decision not to take steps for the present to create the Indian Agricultural Service and the Indian Educational Service. The circumstances leading to this decision are contained in the reply given to the Unstarred Question No. 7706 on the 25th April, 1969.

Bills Passed by Manipur Assembly

9102. **SHRI M. MEGHACHANDRA :**
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Legislative Assembly, Manipur have passed 4 Bills during the Budget Session as reported in 'the Patriot' of the 29th March, 1969 ;

(b) if so, the nature of the Bills ;

(c) whether the Assembly also passed a resolution for Statehood and for ending the present status of the Union Territory ;

(d) if so, the reaction of Government thereto ; and

e) if the reply to part (c) above be in the negative, whether any resolution was

moved in the Assembly during the Budget Session ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Manipur Legislative Assembly have passed the following four Bills seeking to increase the allowances of Ministers, Speaker, Deputy Speaker, M. L. As. of Manipur and Chairman of the Manipur Legislative Assembly Standing Committee ;

(i) The Manipur Ministers (Salaries and Allowances) Amendment Bill, 1969.

(ii) The Manipur Legislative Assembly Speaker and Deputy Speaker (Salaries and Allowances) Amendment Bill, 1969.

(iii) The Manipur Legislative Assembly Members (Salaries and Allowances) Amendment Bill, 1969.

(iv) The Manipur Legislative Assembly Standing Committee (Chairman's Salary and Allowances and Removal of Disqualification) Amendment Bill, 1969.

(c) and (e). In September, 1966, the Manipur Legislative Assembly passed a resolution to the effect that full-fledged Statehood be granted to Manipur. No resolution has been passed by the Manipur Assembly in its last Budget session.

(d) Government do not propose any change in the status of this Union Territory.

All-India Conference of Political Parties on Centre-State Relations

9103. **SHRI V. NARASIMHA RAO :**
DR. RANEN SEN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that suggestions have been made by several State Government and political parties for the amendments of the Constitution with a view to modify the structure of Centre-State relations ;

(b) if so, what are the broad lines of the various proposals ; and

(c) whether it is proposed to convene an All-India Conference of various political parties to evolve a consensus on future Centre-State relations and amend the Constitution accordingly ?